03.10.2012 of the Hon'ble Supreme Court in the case of All India Drug Action Network and Others *Vs.* Union of India and Others, in Writ Petition (Civil) No. 423 of 2003.

(b) and (c) The Department of Pharmaceuticals had prepared a draft National Pharmaceutical Pricing Policy, 2011 (NPPP-2011) based on the criteria of essentiality as per the medicines as under National List of Essential Medicines-2011 (348 drugs with specified dosage and strengths), as stipulated by the Ministry of Health & Family Welfare which was placed before the Group of Ministers (GoM). Based on the recommendations of the GoM, National Pharmaceuticals Pricing Policy-2012(NPPP-2012) was formulated and placed before the Cabinet. The Cabinet considered NPPP-2012 in its meeting held on 22.11.2012 and approved the same with certain modifications. Further action to notify NPPP-2012 has been undertaken.

Report of financial and administrative lapses at NIPER, Mohali

1588. DR. JANARDHAN WAGHMARE: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to refer to answer to Unstarred Question 1912 given in the Rajya Sabha on 30 March, 2012 and state:

- (a) whether the Report regarding serious Financial and Administrative allegations have been received from the Board of Governors;
 - (b) if so, the details thereof; and
 - (c) the action taken by Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) No. Sir.

(b) and (c) Do not arise.

Vacant post of regular Director at NIPER in Mohali

1589. DR. JANARDHAN WAGHMARE: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether it is a fact that National Institute of Pharmaceutical Education and Research (NIPER), Mohali, Punjab has been without regular Director since 2010;
- (b) if so, whether it is also a fact that the Board of NIPER was constituted in June, 2011;

- (c) the details of Board resolutions regarding selection of regular Director of NIPER; and
- (d) the details of complaints received by the Central Vigilance officer of the Ministry and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) Yes, Sir.

- (b) Yes, Sir.
- (c) The issue relating to selection of regular Director was discussed at the meetings of Board of Governors (BoG) of NIPER, Mohali, on 2nd August 2011 & 9th January 2012. BoG at its meeting held on 9.1.2012, approved advertisement for publication in newspapers. BoG also authorised Chairman BoG to constitute the search cum selection committee for selection of Director.
- (d) The complaints are received by the Chief Vigilance Officer, Department of Pharmaceuticals either through Central Vigilance Commission (CVC) or through other Government Departments and various other sources. These complaints are examined as per CVC's guidelines and in consultation with CVC and as per advice of CVC, further action will be taken.

Price fixation of imported drugs

1590. SHRI A. ELAVARASAN: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether India's drug regulator has initiated a process to end the 16 year freedom enjoyed by foreign drug makers to fix the retail price of their imported medicines in the country;
 - (b) if so, the details thereof;
- (c) whether the National Pharmaceutical Pricing Authority (NPPA) has written to the Department of Pharmaceuticals to amend the Drugs (Price Control) Order of 1995 and the amendment will allow NPPA to enquire how retail prices of imported drugs are fixed; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) and (b) Under the provisions of the